

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 31/13 of NC-VI held on 03.01.2013

Meeting No.24/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 03.01.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. S.K.Jain	DO	DIPP
Officer in attendance			
3	Sh. Yogindersingh	Dy. DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 29/13 held on 13.12.2012 sent by e-mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	983 Case No.:10/14/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00099/AM13/	RLA File :05/23/040/00064/AM13/	Lic.No/Date:0510326268 30.05.2012	Rejected
	The case was discussed in the meeting and committee noted that firm has not submitted the requisite information called by MFPI despite reminders. Accordingly committee decided to reject the case. RA to take consequential action under intimation to DGFT.			

2	984 Case No.:1/19/85-ALC3/2012	Party Name:FIELDFRESH FOODS P
	HQ File :01/85/050/00116/AM13/	RLA File :05/23/040/00216/AM13/
	The case was discussed in the meeting and committee noted that firm has not submitted the requisite information called by MFPI despite reminders. Accordingly committee decided to reject the case. RA to take consequential	
3	985 Case No.:7/11/85-ALC3/2012	Party Name:WESTERN INDIA CASI
	HQ File :01/85/050/00086/AM13/	RLA File :32/24/040/00009/AM13/
	The case was discussed in the meeting and it was noted that the firm has indicated vide their letter dated 31.12.2012 the size of the cashew as large and the percentage of 31.1.2013.	

4	986 Case No.:6/21/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:31/85-ALC3/2012 03.01.2013
	HQ File :01/85/050/00108/AM12/	RLA File :32/24/040/00019/AM12/	Lic.No/Date:3210049770 07.09.2011
	The case was discussed in the meeting and it was noted that the firm has indicated vide their letter dated 31.12.2012 the size of the cashew as large and the percentage of broken as 100% (± 5%) in imports and exports. MFPI was requested to give their comments in the light of firms said submission.. The case is deferred and to be placed before the committee on 31.1.2013.		

5	987	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,
	Case No.:2/24/85-ALC3/2012	
	HQ File :01/85/050/00126/AM13/	RLA File :32/24/040/00038/AM13/
The case was discussed in the meeting and it was noted that the firm has indicated vide their letter dated 31.12.2012 the size of the cashew as large and the percentage of broken as 100% (± 5%) in imports and exports comments in the light of firms said submission.. The case is deferred and to be placed before		

6	988	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:31/85-ALC3/2012	Status:
	Case No.:6/19/85-ALC3/2011		03.01.2013	
	HQ File :01/85/050/00099/AM12/	RLA File :10/24/040/00037/AM12/	Lic.No/Date:1010044861	Rejected
11.08.2011				
The committee discussed the case and decided to reject the case as firm has not submitted requisite information despite two reminders. RA to take consequential action under intimation to DGFT				

7	989	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:31/85-ALC3/2012	Status:
	Case No.:7/19/85-ALC3/2011		03.01.2013	
	HQ File :01/85/050/00100/AM12/	RLA File :10/24/040/00036/AM12/	Lic.No/Date:1010044859	Rejected
11.08.2011				
The committee discussed the case and decided to reject the case as firm has not submitted requisite information despite two reminders. . RA to take consequential action under intimation to DGFT				

8	990 Case No.:2/26/85-ALC3/2012		Party Name:OSTERN PRIVATE LTD.		Meet No/Date:31/85-ALC3/2012 03.01.2013		Status:	
	HQ File :01/85/050/00136/AM13/		RLA File :02/24/040/00099/AM13/		Lic.No/Date:0210183114 11.10.2012		Approved	
	The case was discussed in the meeting and committee decided to approve the case as per the C&PC 's recommendation vide their O.M No46011/105/2008-PC-II dated 10.12.202 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Plastic Body Ball Point Pens		1 No.	1.Polypropylene Resin/Granules		1.05 kg/kg content in the export product		
			2. SAN Copolymer OR Polycarbonate Resin/Granules		1.05kg/kg content in the export product 1.05 kg/kg content in the export product			
			3..Ball pen Tips		Net +2% Wastage			
			4.Ball Pen Ink		Net to Net			
Net content of imported inputs at Sl. No. 1 &2 in the export product must be insisted upon during EODC/ redemption. RA may take consequential action as per policy / procedure.								

9	991	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:31/85-ALC3/2012	Status:
	Case No.:3/26/85-ALC3/2012		03.01.2013	

HQ File :01/85/050/00137/AM13/		RLA File :02/24/040/00098/AM13/		Lic.No/Date:0210183113 11.10.2012		Approved	
The case was discussed in the meeting and committee decided to approve the case as per the C&PC 's recommendation vide their O.M No46011/105/2008-PC-II dated 10.12.202 as under:-							
Export Item		Qty.	Import Item		Qty.		
Plastic Body Ball Point Pens		1 No.	1.Polypropylene Resin/Granules		1.05 kg/kg content in the export product		
			2. SAN Copolymer OR Polycarbonate Resin/Granules		1.05kg/kg content in the export product 1.05 kg/kg content in the export product		
			3..Ball pen Tips		Net +2% Wastage		
			4.Ball Pen Ink		Net to Net		
Net content of imported inputs at Sl. No. 1 &2 in the export product must be insisted upon during EODC/ redemption RA may take consequential action as per policy / procedure.							

10	992 Case No.:4/36/85-ALC3/2011		Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00207/AM12/		RLA File :10/24/040/00068/AM12/	Lic.No/Date:1010048043 03.02.2012	Rejected
	The committee discussed the case and noted that no reply has been submitted by the firm despite 2 reminders. Accordingly committee decided to reject the case. RA to take consequential action under intimation to DGFT				

11	993		Party Name:WRITEFFINE PRODUCTS PVT.LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/029/AM13		RLA File :10/24/040/00068/AM12/	Lic.No/Date:0310693116 02.05.2012	Deferred
	The committee discussed the case and the representative of the DIPP has suggested that the case may be referred to MSME for their comments, Accordingly committee decided to refer the case to MSME for their comments. The case is deferred and to be placed before the committee on 31.1.2013.				

12	994 Case No.:1/31/85-ALC3/2012		Party Name:ALKALOIDS CORPORATION	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00147/AM13/		RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	The case was discussed in the meeting and it was noted that hard copy of the application is not received so far. Committee decided to write to RA concerned for hard copy. . The case is deferred and to be placed before the committee on 31.1.2013.				

13	995 Case No.:2/15/85-ALC3/2012	Party Name:PEPPER INDIA CORPORATION	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00106/AM13/	RLA File :10/24/040/00021/AM13/	Lic.No/Date:1010050099 21.06.2012	Approved
	The case was discussed in the meeting and it was noted that MFPI has recommended the norms with 2% wastage for grinding of coriander vide their letter No. 45/DGFT/2012 DATED 18.12.2012 .Accordingly it was decided to fix the ad-hoc input output norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Coriander Powder	10900.00kg	Coriander Whole	11118.00kg
	RA may take consequential action as per policy / procedure.			

14	996 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	The case was discussed in the meeting and noted that the committee has fixed ad-hoc norms for the export product in its meeting No. 10 dated 28.06.2012. However, representative of MFPI expressed his reservation about allowing the imported input of anti – caking agent . The firm / exporter has to indicate the specific name of anti caking agent and justification of its imports. Till such time RA may be requested not to grant licence on repeat basis.			
15	997 Case No.:1/24/85-ALC3/2012	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00125/AM13/	RLA File :02/24/040/00108/AM13/	Lic.No/Date:0210182611 27.09.2012	Deferred
	The case was discussed in the meeting and committee decided to ask the firm to clarify the term “infusion” and use thereof and name the ‘multiple ingredients’ sought for import and their requirement (in quantity). The case is deferred and to be placed before the committee on 31.1.2013.			

16	998	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/040/0052/AM13/	Lic.No/Date:0210178765 20.06.2012	Deferred
	It was noted that the licence is only for packing materials. The committee desired to know the policy provision in such cases , where items of import are packing materials only. Accordingly the case was deferred and the matter may be put up on file..			
17	999 Case No.:7/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00065/AM13/	RLA File :09/24/040/00573/AM12/	Lic.No/Date:0910051782 16.03.2012	Deferred
	The case was discussed in the meeting and committee decided to issue reminder to the firm to furnish the information called for by the MFPI. Further, it was decided to ask the firm to clarify the item ‘filled chocolate’ - filled with what and separate weight of filling ingredients and chocolate in the export product . The case is deferred and to be placed before the committee on 31.1.2013.			

18	1000 Case No.:9/9/85-ALC3/2012	Party Name:KAMALA INTERNATIONAL	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ F.NO 01/85/050/00067/AM13	RLA File :09/24/040/00574/AM12/	Lic.No/Date:0910051777 15.03.2012	Deferred
	The case was discussed in the meeting with MFPI representative and decided to ask the firm to indicate the exact nature of wafers under export and its specific nomenclature along with copies of export invoice / orders. The case is deferred and to be placed before the committee on 31.1.2013.			

19	1001	Party Name:SSK EXPORTS LTD.	Meet No/Date:31/85-ALC3/2012	Status:
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	Case No.:4/11/85-ALC3/2012		03.01.2013	
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Tea Board at Chairman's level for clarification already sought . The case is deferred and to be placed before the committee on 31.1.2013.			

20	1002 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Tea Board at Chairman's level for clarification already sought . The case is deferred and to be placed before the committee on 31.1.2013.			

21	1003	Party Name:SSK EXPORTS LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/177/AM13	RLA File :02/24/040/00058/AM13/	Lic.No/Date:0210179427 04.07.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Tea Board at Chairman's level for clarification already sought . The case is deferred and to be placed before the committee on 31.1.2013.			

22	1004	Party Name:SSK EXPORTS LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/178/AM13	RLA File :02/24/040/0071/AM13/	Lic.No/Date:0210179878 16.07.2012	
	The case was discussed in the meeting and committee decided to remind Tea Board at Chairman's level for clarification already sought . The case is deferred and to be placed before the committee on 31.1.2013.			

23	1005	Party Name:SSK EXPORTS LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/179/AM13	RLA File :02/24/040/0057/AM13/	Lic.No/Date:0210179144 29.06.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Tea Board at Chairman's level for clarification already sought .MFPI may be reminded to expedite their comments. The case is deferred and to be placed before the committee on 31.1.2013.			

24	1006 Case No.:14/2/85-ALC3/2012	Party Name:REIZ ELECTROCONTROLS P.LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00014/AM13/	RLA File :05/24/040/00398/AM12/	Lic.No/Date:0510317004 08.02.2012	Deferred
	The case was discussed in the meeting and it was noted that comments have not been received from the Deptt. of Electronics. Committee decided to issue a reminder from Chairman to Department of Electronics . The case is deferred and to be placed before the committee on 31.1.2013.			

25	1007 Case No.:7/25/85-ALC3/2012	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00133/AM13/	RLA File :03/95/040/00255/AM13/	Lic.No/Date:0310706518 28.08.2012	Deferred
	The case was discussed in the meeting and representative of MFPI was requested for expediting comments . A formal reminder may be issued to MFPI to expedite their comments. The case is deferred and to be			

placed before the committee on 31.1.2013.

26	1008 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	
	The committee discussed the case and decided to call for the following information from the firm i.e 1. Correlation of the units of measurement of imports and exports which are different. 2. Manufacturing process. MFPI was be requested to examine for further comments . The case is deferred and to be placed before the committee on 31.1.2013.			

27	1009	Party Name:S.M. HERBALS PVT.LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/240/AM12	RLA File :05/24/40/626/AM08	Lic.No/Date:0510212663 27.11.2007	Deferred
	The case was discussed in the meeting and committee decided to remind Department of Biotechnology to expedite their comments. The case is deferred and to be placed before the committee on 31.1.2013.			

28	1010	Party Name:ICON DESIGNS, KANPUR	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/50/153/AM12	RLA File :06/24/40/002/AM12	Lic.No/Date:0610021574 13.04.2011	Rejected
	The case was discussed in the meeting and committee decided to reject the case as the firm has not submitted requisite information to MSME despite several reminders. RA to take consequential action under intimation to DGFT			

29	1011 Case No.:6/11/85-ALC3/2012	Party Name:SWATI UDYOG PRIVATE LIMITED	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00085/AM13/	RLA File :02/24/040/00035/AM13/	Lic.No/Date:0210177851 23.05.2012	Approved
	The case was discussed in the meeting and representative of DIPP submitted a written clarification that composition of cement is into two ingredients, namely, Gypsum and clinker . Since SION at A -1050 mentions gypsum as 0.0525 Kg, clinker composition will be 0.9475Kg for 1Kg of Cement. Accordingly import entitlement for clinker works out to 33,162.5 MT However, since the firm have asked for 30,000 MT, the import of clinker is to be restricted to 30,000 MT.. The export product may be descried as "Portland Cement". RA may take consequential action as per policy / procedure.			

30	1012	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00187/AM12/	RLA File :02/24/040/00159/AM12	Lic.No/Date:02101780317 07.12.2011	Deferred

The case was discussed in the meeting. It was noted that the firm's claim to have indicated labels in indigenous inputs list is not correct as per the records available. Further, Jute Commissioners comments are only provisional, not final. Hence, the Committee decided to request Jute Commissioner for their final comments. It was also decided to tell the firm that their claim was not correct.

31	1013 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was discussed in the meeting. As stated by the representative of MFPI, information received from the firm is under their examination. The case is deferred and to be placed before the committee on 31.1.2013.			

32	1014 Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from Department of Heavy Industry. Committee decided to issue another reminder to DHI to expedite their comments . The case was deferred and to be placed before the committee on 31.1.2013.			

33	1015 Case No.:6/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00132/AM13/	RLA File :03/95/040/00389/AM13/	Lic.No/Date:0310705938 22.08.2012	Deferred
	The case was discussed in the meeting and noted that comments are awaited from MSME. Committee decided to issue a reminder to MSME to expedite their comments . The case was deferred and to be placed before the committee on 31.1.2013.			

34	1016 Case No.:8/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00134/AM13/	RLA File :03/95/040/00388/AM13/	Lic.No/Date:0310705925 22.08.2012	Deferred
	The case was discussed in the meeting and noted that comments are awaited from MSME. Committee decided to issue a reminder to MSME to expedite their comments . The case was deferred and to be placed before the committee on 31.1.2013.			

35	1017 Case No.:25/2/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00025/AM13/	RLA File :09/24/040/00429/AM12/	Lic.No/Date:0910051657 09.03.2012	Deferred
	The case was discussed in the meeting and it was noted that MFPI's recommendation of norms is based on CA certificate. The committee decided that the same to be recommended on the basis of technical examination. . Accordingly it was decide to request both MSME and MFPI to offer their technical comments. The case was deferred and to be placed before the committee on 31.1.2013.			

36	1018	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
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HQ File :01/85/050/002/AM12	RLA File :30/24/40/060/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
The case was discussed in the meeting and committee decided to remind the firm for furnishing the requisite information at the earliest. The case was deferred and to be placed before the committee on 31.1.2013.			

37	1019	Party Name:SPARTAN SPORTS INDUSTRIES	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/021/AM12	RLA File :30/24/40/008/AM11	Lic.No/Date:3010074615 28.04.2011	Deferred
	The case was discussed in the meeting and committee decided to remind the firm for furnishing the requisite information at the earliest. The case was deferred and to be placed before the committee on 31.1.2013			

38	1020	Party Name:VITAL THERAPEUTICS AND FORMULATIONS PVT.LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/217/AM12	Fixation of adhoc norms under para 4.4.2 of HBP, Vol.I for export of Vitamin E 50% Dry Powder Feed Grade		
	The case was discussed in the meeting and it was noted that clarification sought from department of pharmaceuticals is awaited. Committee decided to remind Department of Pharmaceutical to furnish their clarification at the earliest. This time, reminder may be addressed to the concerned Jt. Secretary from the Chairman. The case was deferred and to be placed before the committee on 31.1.2013			

39	1021	Party Name:MANDAVI PELLETS, GOA	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status Deferred
	HQ File :01/85/162/226/AM12	MODIFICATION OF SION C-498 FOR EXPORT OF IRON ORE PELLETS		
	The case was discussed in the meeting and committee decided to remind Ministry of steel and Ministry of Mines at Chairman's level to expedite their comments. The case was deferred and to be placed before the committee on 31.1.2013.			

40	1022	Party Name:CRI LIMITED	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/162/126/AM13	RLA File :02/24/40/010/AM13	Lic.No/Date:0210178029 30.05.2012	Deferred
	The committee discussed the case and decided to issue deficiency letter to the firm as per the DIPP letter dated 3.1.2013 as under:- 1. Detail technical drawing with dimension of export product, catalogue , if any , may also be furnished. 2. Net weight of export product namely PEN NIB adaptor made of brass wire. 3. Net weight of each of the imported and indigenous inputs in the export product , for the purpose of material balancing 4. . Detailed calculation as to how the quantity of raw material proposed for import has been arrived at including the net weight and gross weight of component to be manufactured out of the imported material , wastage claimed at each stage of manufacturing with completer justification and supported by documentary evidence / drawing etc.			

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1023	Party Name:HALDIRAM EXPORTS PVT.LTD	Meet No/Date:31/85-ALC3/2012 03.01.2013	Status: Approved
HQ File :01/85/162/242/AM08	Fixation of SION for export product ‘Namkeens/Mixtures/Savouries’.		
The case was discussed in the meeting and it was noted that the case was earlier approved by the Norms committee in its meeting held on 26.4.2012 and was submitted to DG for notification of SION.			
2. It was decided to call for consumption / production data of five exporters of the product for the purpose of fixation of SION.The same was called for from APEDA . APEDA has forwarded the data for past 3 years of following Exporters i.e (i). M/s Bikanervala Foods Pvt. Ltd.(ii)M/s Bambino Agro Industries Pvt Ltd.(iii)M/s Geepee Food Pvt. Ltd. (iv) M/s Haldiram Export Pvt. Ltd. and M/s Ushodaya Enterprises Pvt. Ltd..Data received from APEDA were referred to MFPI for their comments. The MFPI furnished their written comments vide their O.M No 3/DGFT/2010dated 11.12.2012. In the said communication, the MFPI has stated to have re-examined the inputs in the light of letter of Director of Indian Institute of Crop Processing Technology dated 08.8.2012 and production / consumption data of five exporters forwarded to them The norms committee deliberated the recommendation given by the MFPI vide their O.M No. 3/DGFT/2010 dated 3.5.2012 and 11.12.2012 and decided to recommend following SION for notification.			
Export Item	Qty..	Import Item	Qty.
Namkeens / Mixtures / Savouries	1.00 kg	1. Chickpeas, Lentils, Cereal Flakes, Green Peas.	0.600 kg
		2. Edible vegetable oils / fats / frying fat.	0.280 kg
		3. Relevant food Additives as Approved by PFA.	0.010 kg
		4. Relevant flavors	0.060 kg
		5. Packing materials / PP/HDPE/ LDPE/Paper & paper Board/ Aluminum foil.	As per packing policy.

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